GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1171

TO BE ANSWERED ON 3RD DECEMBER, 2024

USE OF COMPUTER STOCK REGISTER IN SEEDS ACT

1171. SHRI BHAUSAHEB RAJARAM WAKCHAURE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:-

- (a) whether computer stock register has been recognized in the case Insecticide Act while the same has not been recognized in the case of seeds Act in the country;
- (b) if so, the details thereof,
- (c) whether the Government has taken or proposes to take steps to recognize the computer stock register in the case of Seeds Act; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण राज्य मंत्री (SHRI BHAGIRATH CHOUDHARY)

(a) to (d): The digital stock register is recognized in accordance with the provisions of the Insecticides Act, 1968, and the rules made thereunder. However, there is no such provision in the Seeds Act, 1966. Under the Seeds (Control) Order, 1983, every seed dealer is required to maintain a seed stock register. Further, Seed Authentication, Traceability & Holistic Inventory (SATHI) Portal, which has been introduced to ensure seed traceability for effective monitoring, efficiency, and transparency covering the entire Seed production and distribution chain.
